

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 4**

**IA 3542/2024 In C.P. (IB)/571(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.07.2024**

NAME OF THE PARTIES:      STPM LOGISTICS LLP VS MIRAGE  
CERAMICS PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 3542/2024**

1. Adv. Mithilesh Chalke i/b Adv. Kejal Kamdar for the Resolution Professional.
2. Learned Counsel for the Applicant informs that the prayers prayed in the application has already been allowed by this Bench.
3. Accordingly, **IA No. 3542/2024** has become **infructuous** and **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna